

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.411
IA/2573/ND/2024 IN IB/165/ND/2024

IN THE MATTER OF:

Tourism Finance Corporation Of India Limited	...	Applicant
Versus		
Genesis Infratech Private Limited	...	Respondent

Under Section 7 (IBC)

Order delivered on 12.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Sitesh Mukherjee, Mr. Nitin Dahiya, Mr. Sushant Kumar, Mr. Mohit Kumar, Advs.
For the Respondent	: Mr. Akhil Shankhwar, Mr. Ankit Srivastav, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and learned Counsel for the respondent are present physically. Heard the reply-arguments on behalf of the respondent. Learned Counsel for the applicant seeks some time to file written submissions along with some documents. Permission is granted to the applicant to file written submissions not more than three pages along with documents. Respondent is also directed to file written submissions not more than three pages. Let this matter be posted to 29.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)